

1	2	3	4	5	6
October	1978	187.5	+0.5	340	+1.2
November	1978	187.4	-0.1	340	No Ch.
December	1978	185.3	-1.1	335	-1.5
January	1979	185.3	No change	332	-0.9
February	1979	184.6	-0.4	329	-0.9
March	1979	189.0	+2.4	332	+0.9
April	1979	193.6*	+2.4	337	+1.5
May	1979	196.8*	+1.7	339	+0.6

* Provisional.

Disposal of Income-tax Cases of Ansal Group

*84. SHRI C.K. CHANDRAPAN : Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state :

(a) whether he has received a representation requesting him to take effective steps for the speedy disposal of the Ansal Group of cases in which the concealment of Income-tax to the tune of 5.5 crores is involved ;

(b) whether it is a fact that these cases are pending for the last five years;

(c) what are the details regarding these cases and what are the reasons for this inordinate delay in disposing of these important cases ; and

(d) what are the steps that have been taken for the speedy disposal of these cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQARULLAH) : (a) A representation has recently been received alleging large scale evasion of tax by the Ansal Group and requesting for expeditious disposal of income-tax assessments in this group of cases.

(b), (c) and (d). There is only one case which is pending for more than last 5 years. However, there are 3 other cases where assessments were pending 5 years back and the assessments have once been completed but have since been set aside or reopened and the set aside and reopened assessments are pending as on today.

Details of these cases are as follows :-

- (1) Shri Chiranjil Lal 1965-66.
- (a) where cases were pending 5 years back but because of reopening or setting aside are also pending as on today. Ansal & Saigal Properties (P) Ltd. 1970-71, 1973-74 and 1974-75.

The income-tax authorities had conducted searches in this group in December, 1973. During the course of these searches, besides cash of Rs. 2.20 lakhs, a large number of books of account, documents and papers were also seized. In order to co-ordinate and for speedy investigations, the cases of the group have been centralised in the Charge of the Commissioner of Income-tax, Central-I, New Delhi early this year. A large number of assessments for the earlier years have been reopened, as also a number of assessments have since then been completed in this group. All efforts are being made for speedy disposal of the cases.

Seized Notes meant for Destruction Found in Office of RBI, Bangalore.

*85. DR. BIJOY MONDAL : SHRI ANANT DAVE :

Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state :

(a) whether seized notes worth Rs. 60 lakhs meant for destruction allegedly found their way back to the cash counters in the office of the Reserve Bank of India, Bangalore ;

(b) if so, whether any inquiry has been conducted into the matter ;

(c) whether any arrest has also been made ; and

(d) nature of action taken against the persons found guilty and steps taken to prevent such occurrences?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQARULLAH) : (a) and (b). In May, 79 a Reserve Bank Inspector camping at Bangalore received anonymous information that cancelled seized notes awaiting verification and destruction had been pilfered and substituted. An investigation into the matter was immediately taken up by the Inspection Department, Central Office